

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.101
IB-827/ND/2022

IN THE MATTER OF

Khanuja Enterprises

Vs.

VLCC Health Care Ltd

..APPLICANT

..RESPONDENT

SECTION

U/s 9 IBC, 2016

Order delivered on 24.11.2022

CORAM:

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant : Adv. Mr. Vinay Kumar Jain, Adv. Mr. Pragati Prajapati

For the respondent :

ORDER

Heard Mr. Vijay Kumar Jain, Ld. Counsel appearing on behalf of the Operational Creditor.

This is a Petition filed under Section 9 of IBC, 2016. The petitioner contends that this petition has been filed as arrears of rent have not been paid by the Corporate Debtor.

He is directed to satisfy this Tribunal as to how the petitioner is an Operational Creditor under the provisions of Section 5 (20) of the IBC and whether the arrears of rent is an operational debt within the meaning of Section 5 (21) of IBC.

List the matter on 06.12.2022.



(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)



(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Surjit